

DIVISION BENCH
COURT - II

P-115

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/246(KB)2021
IA(I.B.C)/147(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH MAY, 2022, 10:30 A.M

IN THE MATTER OF	VALUE IDEAS INVESTMENT SERVICES PRIVATE LIMITED VS ONEVIEW CORPORATE ADVISORS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For OC : Ms. Dipali Patel, Adv.
Mr. Moiz K. Rafique, Adv.

For CD : Mr. Saillelsh Mishra, Adv.

ORDER

1. Ld Counsel for the Operational Creditor present. Ld. Counsel for the Corporate Debtor present.
2. IA(IBC)/147(KB)2022 – This is a demurrer application filed by the Corporate Debtor. Ld. Counsel appearing for the Corporate Debtor has argued the matter and after arguments seeks permission to withdraw IA(IBC)/147(KB)2022. Permission is granted. IA(IBC)/147(KB)2022 is disposed of as withdrawn.
3. List the main C.P. again on 27/06/2022.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.